



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.MA.427/2011,CCROS.47/2011,MA.441/2011,CCROS.54/2011,MA.442/2011,
CCROS.55/2011,MA.443/2011,CCROS.48/2011.

Titled

ICICI Lombard General Insurance Co. Ltd.

V/s Meenu Vaid and others.

..... Petitioner(s)/Appellant(s)

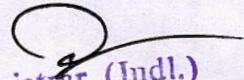
..... Respondent(s)

Notice to the respondent (s): -

3. Balvinder Singh S/o Sh.Gulzar Singh
R/o Gurdaspur.
4. Manjit Singh S/o Pritam Singh R/OH.No.336
Purana Bazar Gurdaspur (Punjab).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 22.12.2022 10.00 A.M. or the next working day if 22.12.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11th day of November 2022 at Jammu.


Registrar (Judl.)
Registrar Judicial
High Court of J&K
High Court of J&K & Ladakh
Jammu

No.:- 8556

Dated:- 11-11-2022

Copy of the above forwarded to:

1. The Editor Punjab Keseri, Gurdaspur, Punjab for publishing the notice in the newspaper, cutting of the paper be sent to this Registry immediately after publishing.
- ✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl)
Registrar Judicial
High Court of J&K
High Court of J&K & Ladakh
Jammu